

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

EASTERN ZONAL BENCH: KOLKATA

Customs Appeal No. C/131/2009

(Arising out of Establishment Order No.54/2009 dated-16th February, 2009 passed by the Commissioner of Customs (Admn.) , Kolkata)

M/s. Gee Pee International

Applicant (s)/Appellant (s)

Vs.

Commr. of Customs
(Airport & Admn.), Kolkata

Respondent (s)

Appearance:

NONE for the Appellant (s)

Sri S.K. Naskar, A.C. (A.R.) for the Respondent (s)

CORAM:

Hon'ble Shri P.K.Choudhary, Member (Judicial)
Hon'ble Shri Bijay Kumar, Member (Technical)

Date of Hearing & Decision :- 04.07.2018

ORDER NO. F/76407/2018

Per **Shri P.K.Choudhary**

When the matter was called for hearing, none appeared on behalf of the appellant. None also appeared on 24.10.2016 and 14.06.2018.

2. Heard the Ld. D.R. and perused the records.

3. We find that the appellant is in appeal before the Tribunal against the suspension of the operation of the CHA license vide Establishment Order No.54/2009 dated-16th February, 2009. The Ld. D.R. has filed a copy of communication being F. No. S45-09/2018 CBS dated-02.7.2018

intimating that the Commissioner of Customs (Airport & Administration), Customs House, Kolkata has dropped the proceedings under Regulation 22 of CHALR, 2004 vide Order-in-Original No. KOL/CUS/AIRPORT/ADMN./03/2014 dated-31.03.2014 against the Customs broker M/s. Gee Pee International and restored the license. Since the Establishment Order No. 54/09 dated-16/2/2009 is no longer in force, the impugned appeal before the Tribunal becomes infructuous and the same is accordingly dismissed.

(Dictated and pronounced in the open Court)

Sd/- 4-7-18
(Bijay Kumar)
MEMBER(TECHNICAL)

Sd/- 4-7-18
(P.K.Choudhary)
MEMBER(JUDICIAL)

k.b/-